

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:142

ANSWERED ON:03.08.2005

EDUCATION IN AYURVEDA AND ADMISSION TO MEDICAL COLLEGES

Ahir Shri Hansraj Gangaram;Singh Shri Ganesh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there is no regulation for education and practice of pharmacy in Ayurveda and other indigenous systems of medicine as reported in the Hindu dated June 24, 2005;
- (b) if so, the steps taken/proposed to be taken by the Union Government in this regard;
- (c) whether the Government is aware of availability of spurious drugs in the market in the name of known ayurvedic and indigenous systems of medicine;
- (d) if so, the details thereof;
- (e) whether the Hon'ble Supreme Court has issued any instructions to the Government to enact proper law governing entry to medical colleges and the fee-structures therein; and
- (f) if so, the details and the reaction of the Government thereto?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a)to(f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 142 FOR 3RD AUGUST, 2005

(a)&(b): Yes, Sir.. At present, there is no regulatory body for education and practice of pharmacy in Indian Systems of Medicine and Homoeopathy. A Central Pharmacy Council for Indian Medicine and Homoeopathy Bill, 2005, is proposed to be introduced in the Parliament during the current session.

(c)&(d): Sections 27 & 33(l)&(j) of the Drugs & Cosmetics Act, 1940, provide for punishment for adulterated and spurious Homoeopathy, Ayurveda, Siddha and Unani drugs respectively. Good Manufacturing Practices for Ayurveda, Sidha and Unani drugs have been notified u/s 33 (N) of the Act for compliance by the manufacturing units. Enforcement of the provisions of the Drugs & Cosmetics Act, 1940, with reference to Homoeopathy, Ayurveda, Siddha and Unani drugs is the responsibility of the State Governments, State Drug Controllers and State Licensing Authorities appointed by them. Under Sections 33 (C) & 33 (D) respectively of the above Act, the Central Government has constituted the Ayurveda, Siddha & Unani Drugs Technical Advisory Board and Ayurveda, Siddha & Unani Drugs Consultative Committee for the purpose of securing uniformity in respect of standards and quality control of Ayurveda, Siddha and Unani drugs throughout India.

(e)&(f): The Hon'ble Supreme Court in its judgment dated 14.8.2003 in the case of Islamic Academy of Education has clarified that the State Government may prescribe the percentage of seats in private professional colleges which can be filled by the management. The remaining seats are to be filled up as per merit through the common entrance test conducted by the State agency. The seats filled by the management are also to be filled up as per merit through a common entrance test to be conducted by the association of all colleges in the concerned State or in the absence of such association, by the common entrance test conducted by the State Government. In the said judgment, it has further been clarified that each institution shall have the freedom to fix its own fee structure. Pending a Central Legislation to regulate the private Medical Colleges, each State Government is required to set up a committee under the Chairmanship of a retired High Court Judge to decide whether the fee proposed by the Institute is justified and does not amount to profiteering or charging of capitation fee. The said committee may approve the fee structure proposed by the Institute or may propose some other fee which shall be binding on the Institute for a period of three years. The Government is in the process of framing a comprehensive legislation in the matter.

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